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## PART-V

GOVERNMENT OF MEGHALAYA

MEGHALAYA LEGISLATIVE ASSEMBLY SECRETARIAT

ORDERS BY THE GOVERNOR

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### NOTIFICATION

The 9th March, 2016.

**No.LB.26/LA/2016/13.**—The Contingency Fund of Meghalaya (Amendment) Bill, 2016 introduced in the Meghalaya Legislative Assembly on the 9th March, 2016 together with the statement of objects and Reasons is published under Rule 71 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly for general information.

### THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) BILL, 2016.

A

Bill

further to amend temporarily the Contingency Fund of Meghalaya Act, 1972.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-seventh Year of the Republic of India as follows:-

**Short title and  
Commencement**

1. (1) This Act may be called the Contingency Fund of Meghalaya (Amendment) Act, 2016.

(2) It shall be deemed to have come into force on and from the 29<sup>th</sup> January, 2016.

**Amendment of  
Proviso to Section 2.  
of Meghalaya Act 5  
of 1972**

2. In section 2 of the Contingency Fund of Meghalaya Act, 1972 as amended, for the existing proviso, the following new proviso, shall be substituted, namely,--

“Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) Act, 2016 and ending the 31<sup>st</sup> March, 2016, this section shall have effect subject to the modification that for the words ‘ rupees one hundred and five crores’ the words ‘ rupees three hundred and five crores’ shall be substituted.”

**Repeal and savings**

3. (1) The Contingency Fund of Meghalaya (Amendment) Ordinances, 2016 is hereby repealed.
- (2) Notwithstanding the repeal any action taken or anything done under the ordinance so repealed shall be deemed to have been taken or done under the provisions of the Act.

**STATEMENT OF OBJECTS AND REASONS**

Advance from the Contingency Fund of the State are needed by various Department of the Government for various urgent and unforeseen expenditures. As the balance in the Fund is not enough, an Ordinance was promulgated by the Governor on the 29<sup>th</sup> of January 2016 and published in the Gazette on 29<sup>th</sup> of January 2016 to raise its corpus temporarily from rupees one hundred and five crores to rupees three hundred and five crores to cover the periods till the 31<sup>st</sup> March, 2016. The Ordinance has to be replaced by an enactment of the Assembly.

Hence the Bill

**Dr. MUKUL SANGMA,**  
Chief Minister.

**ANDREW SIMONS,**  
Commissioner & Secretary,  
Meghalaya Legislative Assembly.

**FINANCIAL MEMORANDUM**

An amount of ₹ 305 crores will be involved from the Consolidated Fund of the State for the purpose of the enactment.

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**EXTRACT OF THE SECTION 2 OF THE CONTINGENCY FUND  
OF MEGHALAYA ACT, 1972**

**Establishment of  
of the Contingency  
Fund of Meghalaya**

2. There shall established a Contingency Fund in the nature an imprest to be entitled to the “Contingency Fund of Meghalaya” into which shall be paid from and out of the Consolidated Fund of Meghalaya a sum of rupees one hundred and five crores.

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**STATEMENT AS REQUIRED UNDER RULE 69 (1) OF THE RULES OF  
PROCEDURE AND CONDUCT OF BUSINESS IN THE MEGHALAYA  
LEGISLATIVE ASSEMBLY EXPLAINING THE CIRCUMSTANCES  
WHICH HAS NECESSITATED IMMEDIATE LEGISLATION BY  
ORDINANCE.**

Under the provision of Article 267 (2) of the Constitution of India, the Legislature of Meghalaya by enacting “The Contingency Fund of Meghalaya Act, 1972” ‘established the contingency fund of Meghalaya’ having a permanent corpus of ₹.50,00,000. The Act of 1972 was amended from time to time and by the “Contingency Fund of Meghalaya (Amendment) Act, 2005” the corpus of ‘the Contingency Fund of Meghalaya’ thereby, was augmented by raising the corpus of the Fund to ₹.105,00,00,000.

To meet the additional and unforeseen expenditure by different Departments for the remaining period of the current financial year, 2015-16, the Hon’ble Governor promulgated “the Contingency Fund of Meghalaya (Amendment) Ordinance , 2016 and published on 29<sup>th</sup> January 2016 because the Legislative Assembly was not in Session at that time by temporarily raising the corpus to ₹ 305 crores. The Ordinance has to be replaced by a Bill

**Dr. MUKUL SANGMA,**  
Chief Minister